

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 67/MP/2021

- Subject** : Petition under Sections 79(1)(c), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulations 32, 33A and 32B of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-Term Open Access in inter-State transmission and related matters) Regulations, 2009 for inter-alia seeking to surrender Stage II Connectivity granted to the Petitioners without any adverse financial consequences, and relinquishment of long term access granted on existing inter-State transmission system to Petitioner No. 1 without any liability, on account of the occurrence of unavoidable, unforeseeable and uncontrollable events.
- Date of Hearing** : 10.5.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Sprng Vayu Vidyut Private Limited (SVVPL) & Anr.
- Respondents** : Power Grid Corporation of India (PGCIL) & 5 Ors.
- Parties present** : Shri Saahil Kaul, Advocate, SVVPL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Astha Jain, Advocate, CTUIL
Ms. Tijasvita Dhawan, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Shri Ranjeet S. Rajput, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

The instant petition is filed by the Petitioners for approval to surrender Stage-II Connectivity granted to the Petitioners and relinquishment of Long Term Access (LTA) granted on existing inter-State Transmission System (ISTS) to Petitioner No. 1 by CTUIL without any adverse financial consequences or liability.

2. The learned counsel for CTUIL requested for two weeks' time to file reply in the matter, which was allowed by the Commission.



3. The Commission directed CTUIL to submit the current status of Stage-II Connectivity of the Petitioners and Bank Guarantee furnished by the Petitioners on affidavit by 30.5.2023 with a copy to the other parties.

4. The Commission directed the Respondents to file their reply by 15.6.2023 and the Petitioner to file its rejoinder, if any, by 30.6.2023. The Commission further directed that the due date of filing the reply and rejoinder should be strictly adhered to and no extension of time shall be granted.

5. The petition will be listed for final hearing on 12.7.2023

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

